GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1456
ANSWERED ON:13.12.2013
REGULATION OF PLAY SCHOOLS CRECHES AND DAY CARE CENTRES
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Dhruvanarayana Shri R. ;Ponnam Shri Prabhakar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a number of cases of charging exorbitant fees by play schools, crÃ"ches and day care centres have come to the notice of the Government in the country during the current year;
- (b) if so, the details thereof along with the action taken on such complaints;
- (c) whether the Government proposes to set up regulatory framework to rein in play schools, crà "ches and day care centres' charging exorbitant fee without providing standardised curriculum and learning aids to the children;
- (d) if so, the details and salient features thereof along with the time by which such regulation is likely to be enacted; and
- (e) the other corrective measures taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b) Since education is in concurrent list and falls under State/UT's authority so any action in such cases of charging of exorbitant fees by play schools, crÃ"ches and day care centres is the responsibility of the concerned State/UT.
- (c) to (e) As per the recently approved National Early Childhood Care and Education (ECCE) Policy, notified in the Gazette on 12-10-2013, a Regulatory Framework for ECCE to ensure basic quality inputs and outcomes, across all service providers undertaking such services or part thereof is envisaged in due course.